IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI COURT-III

CP-322/2017

In the matter of:
GDS Hotels (P) Ltd

....PETITIONER

SECTION:

Under Section 252 (1)

Order delivered on 16.1.2018

Coram:

R. VARADHARAJAN, Hon'ble Member (Judicial)

For the Petitioner /applicant

: Ms. Versha Verma, Advocate

For the Respondent/Corporate Debtor:

For the Intervener

: Ms. Lakshmi Gurung, Standing Counsel for Income tax Deptt

ORDER

The Proxy Counsel has appeared for the petitioner and seeks for adjournment as the petitioner is not well and hence unable to be present today. As per the directions dated 15.12.2017 passed by this Tribunal, Ld. Company Prosecutor for ROC as well as the Ld. Standing Counsel appearing for Income tax Department were required to file report/observations, however, seek for a short adjournment. The matter be adjourned to 19.2.2018 and in the meanwhile, these authorities to file their observations.

List on 19.2.2018.

(R. VARADHARAJAN) MEMBER (JUDICIAL)

Surjit 16.1.2018